



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 209/2018/LBR.

Thiruvananthapuram, 22nd February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. Rajalekshmi Janardhanan, Proprietor, Raji Nursing Home, D. N. Menon Road, Chempukavu, Thrissur-680 020 and the workmen of the above referred establishment Smt. Panchali, T. R., Madathi Parampil Veedu, P. O. Kolazhi, Uma Nagar, Thrissur-680 010 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of the employment to Smt. Panchali, T. R., Sweeper by the Management of Raji Nursing Home, Thrissur is justifiable? If not, what relief she is entitled to get?”

(2)

G. O. (Rt.) No. 222/2018/LBR.

Thiruvananthapuram, 27th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Shyamala, P., Owner, Shyama Studio, Pazhayangadi, W/o Mohanan, Mulikkal Veedu, Thavum, Cherukunnu P. O., Kannur District (2) Sri. Mohanan Mulikkal, Manager, Shyama Studio, Eripuram, Pazhayangadi P. O., Kannur District and the workman of the above referred establishment Sri. Valsan, M., S/o Narayanan, N., Kottakkeel House, Ezhome P. O., Kannur District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri. Valsan, M., Employee of Shyama Studio by the proprietress of Shyama Studio, Eripuram, Pazhayangadi P. O., Kannur is justifiable? If not what relief the workman is entitled to?”

(3)

G. O. (Rt.) No. 229/2018/LBR.

Thiruvananthapuram, 28th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri. C. A. Velayudhan, (Licensee, T. S. No. 6, Toddy Shop, Group Number-2, Kothamangalam Excise Range Office) S/o Ayyappan, Chelammootil, Thrikkariyoor P. O., Kothamangalam and the workman of the above referred establishment Sri A. J. Jayan, s/o K. P. Janardhanan, Marappadiyil, Kothamangalam P. O., Ramallur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri A. J. Jayan, workman by the employer Sri C. A. Velayudhan, (Licensee, T. S. No. 6, Toddy Shop, 2nd Group, Kothamangalam Excise Range Office) s/o Ayyappan, Chelammootil, Thrikkariyoor P. O., Kothamangalam is justifiable or not? If not, what relief he is entitled to get?

(4)

G. O. (Rt.) No. 230/2018/LBR.

Thiruvananthapuram, 28th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Choice Foundation, P. V. Sreedharan Road, Kumbalam, Kochi-682 506 and the workman of the above referred establishment Sri. Sherin, K. S., Kochikkattu Veedu, 71, Veena Residency, Vellithara Narayanan Road, Perumpadappu, Palluruthi, Kochi-682 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Shri Sherin, K. S., by the management of Choice School, Thripunithura, Ernakulam is justifiable or not? If not, what relief he is entitled to?”

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.